

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 136 OF 2016 & IA. NOS. 626 & 627 of 2017**

**AND**

**APPEAL NO. 77 OF 2016 & IA NO. 787 OF 2017**

**Dated: 10<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Sasan Power Ltd. .... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Janmali M.

Counsel for the Respondent(s) : Mr. G. Umapathy  
Mr. Aditya Singh for R-2  
Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-3 to R-6  
Ms. Anushree Bardhan  
Mr. Arvind Ku.Dubey for R-7 to R-9 & R-14  
Ms. Ranjana Roy G.  
Mr. Mangesh K. for R-10  
Mr. Mohit Aggarwal  
Mr. Rahul Dhawan for R-11 & R-12

**ORDER**

**IA. NOs. 626, 627 & 787 of 2017  
(Applns. for condonation of delay in filing reply)**

Delay in filing reply is condoned and replies are taken on record.  
Applications are disposed of.

**APPEAL NOS. 136 & 77 OF 2016**

Learned counsel for the appellant seeks three weeks further time to file rejoinder. He may take steps to file the same on or before 01.11.2017 after serving copy on the other side.

List these matters on **05.12.2017.**

**(I.J. Kapoor)**  
**Technical Member**  
*ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**